

आयकर अपीलिय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

Sl. No.	ITA No.	Name of Appellant	Name of Respondent	Asst. Year
1.	1420/PUN/2018	Mrs. Tehmida Toufik Lakhani Shoe Park 318, M.G. Road, Camp, Pune-411 001 PAN : AAKPL7247E	ITO, Ward-7(1), Pune	2010-11
2.	1411/PUN/2019	Shri A. G Ghorpade (HUF) Chandinagar, A/p. Hupari Tal. Hatkangale Dist. Kolhapur -416 203 PAN : AAIHA0012L	ITO, Ward-1, Ichalkaranji	2015-16
3.	974/PUN/2019	Shri Dattatray Namdev Kudalkar 55/82, Industrial Estate Near Bhavaneswari Temple, Ichalkaranji -416 115 PAN : ALNPK5752B	ITO, Ward-1, Ichalkaranji	2011-12
4.	1251/PUN/2017	Mr. Dilip Thomas Ittyera D-901, Vascon Willows, Near Aditya Shagun Comfort Zone, Balewadi, Pune-411 045 PAN: AAAP15766M	ITO, Ward 13(2), Pune	2012-13
5.	1575/PUN/2018	Ateque Yusuf Khot Flat No. 1, Gulnar Apartments, Behind Vardhaman, Khopoli -410 203 PAN : AHHPK4210C	DCIT, Panvel Circle, Panvel	2014-15
6.	1218/PUN/2016	Shri Rajendra Anil Mayur 303, Shivaji Nagar, Near Milk Federation, Jalgaon -425 001 PAN: AEZPM3253Q	ACIT, Circle-1, Jalgaon	2012-13

Assessee by : Withdrawals Applications
Revenue by : Shri S.P Walimbe

सुनवाई की तारीख / Date of Hearing : 07.04.2021
घोषणा की तारीख / Date of Pronouncement : 07.04.2021

आदेश / ORDER

These bunch of appeals preferred by the assessees for the various assessment years mentioned in the caption emanates from the orders of Commissioner of Income Tax (Appeals) as per the respective grounds of appeal on record.

2. In all these above captioned appeals, the assessees wants to withdraw the grounds of appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 (‘the VSV Act’) and has filed respective withdrawal applications along with Form-3 in this regard.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assessees are dismissed being withdrawn.

4. In the result, **all the appeals of assessees are dismissed as withdrawn.**

Order pronounced on 07th day of April, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 07th April, 2021.
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Concerned CIT(Appeals)
4. The Concerned CIT.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	07.04.2021	Sr.PS/PS
2	Draft placed before author	07.04.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		